
Samco Securities Limited Vs Securities And Exchange Board Of India

Miscellaneous Application No. 1509, 1510, 1511 Of 2023, Appeal No. 34 Of 2024

Court: Securities Appellate Tribunal Mumbai

Date of Decision: Jan. 24, 2024

Hon'ble Judges: Meera Swarup, Technical Member

Bench: Single Bench

Advocate: Samyak Pati, Shreya Parikh, Ratan Singh, Anuj V.R

Final Decision: Allowed

Judgement

Meera Swarup, Technical Member

1. There is a delay in the filing of the appeal. For the reasons stated in the application, the delay is condoned. The application is allowed. Since the

appeal is taken up for hearing, the urgency application is disposed of.

2. Stay Application stands disposed off as the Applicant has paid the penalty amount under protest.

3. Three weeks time is allowed to the Appellant to file reply. Rejoinder to be filed within three weeks thereafter. List on March 12, 2024.